

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S MY OWN ECO ENERGY PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/S MY OWN ECO ENERGY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	12/10/2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40106MH2011PTC313276
5.	Address of the registered office and principal office (if any) of corporate debtor	401-406A WING 4TH FLR MHATRE PEN BUILDING SENAPATI BAPAT MARG BABASAHEB AMBEDKAR NAGAR DADAR (W), Mumbai City, Mumbai, Maharashtra, India, 400028
6.	Insolvency commencement date in respect of corporate debtor	30/01/2024
7.	Estimated date of closure of insolvency resolution process	28/07/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Bharat Ramakant Upadhyay Reg. No.: IBBI/IPA-002/IP-N00120/2017-18/10289
9.	Address and e-mail of the interim resolution professional, as registered with the Board	507, 5th floor, C2 Wing, Skyline Wealth Space, Skyline Oasis Complex, Premier Road, Near Vidyavihar Station, Ghatkopar- West, Mumbai – 400086 Email Id registered with IBBI: brupadhyay@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	507, 5th floor, C2 Wing, Skyline Wealth Space, Skyline Oasis Complex, Premier Road, Near Vidyavihar Station, Ghatkopar- West, Mumbai – 400086 Email Id registered with IBBI: brupadhyay@hotmail.com Claims to be sent on Email Id: brupadhyay.irp@gmail.com and cirpmynecoenergypvtltd@gmail.com



11.	Last date for submission of claims	13/02/2024 ,being the 14 th day from the date of receipt of order
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	N.A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/S My Own Eco Energy Private Limited on 30th January, 2024.

The creditors of M/S My Own Eco Energy Private Limited, are hereby called upon to submit their claims with proof on or before 13th Day of February, 2024 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised representative from among the three insolvency professionals listed against entry No.13 to act as Authorised representative of the class [specify class] in Form CA – Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.



Bharat Ramakant Upadhyay
Interim Resolution Professional

Reg. No.: IBBI/IPA-002/IP-N00120/2017-18/10289

Date: 31/01/2024

Place: Mumbai



बैंक ऑफ बरोडा
Bank of Baroda

Thane (W) Branch : Shrushti Pride,
Prasanna Bldg, Ram Maruti Road, Thane
400 602, India. Phone : 91 - 022 2538
2819, 2540 2482 / 2540 4579 / 2540 2714,
E-Mail : thana@bankofbaroda.com

NOTICE TO BORROWER
(UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002)
Registered Post Acknowledgment Due/Courier

Date: 10.01.2024
Place: Thane

Mr. Dhananjay Dattatraya Koli S/o. Mr. Dattatraya Koli
Matru Pitru Chhaya Bunglow Mahagiri, Koliwada Thane West- 400601
Dear Sir,
Re: Your Credit facilities with our Thane West Branch.
We refer to our letter no.Retail-1974504-LMS dated 12.07.2023 conveying sanction of credit facilities and the terms of sanction and duly accepted by you. Pursuant to the above sanction you have availed and started utilizing the credit facilities after providing security for the same, as hereinafter stated. The present outstanding in various loan/credit facility accounts and the security interests created for such liability are as under:

Nature and Type of facility	Limit	Rate of Interest (% p.a)	O/s as on 09.01.2024	Security agreement with brief description of securities
Term Loan- Baroda Home Loan	Rs. 27,55,300/-	9.55 % (at present)	Rs.27,38,628/- (Rupees Twenty Seven Lakhs Thirty Eight Thousand Six Hundred Twenty Eight only)+ unapplied interest and other charges if any till the date of realization	Equitable mortgage dated 18.07.2023 Flat No.102 adm. 705 sq. ft. built up area, on the 1st floor, in G-Wing, in the Building No.10, Sai Moreswar Complex, Phase-II, being constructed on the land bearing Survey No.15, Hissa No.2 of Mouje Vanjarpada, Taluka Karjat, Dist. Raigad and bounded as on or towards East: Property bearing Survey No.65, West: Property bearing Survey No.76, South: adjoining property bearing Survey No.65, North: Zilla Parishad road belonging to Mr. Dhananjay Dattatraya Koli.

Mortgage of property located at Equitable mortgage dated 18.07.2023 of Flat No.102 adm. 705 sq. ft. built up area, on the 1st floor, in G-Wing, in the Building No.10, Sai Moreswar Complex, Phase-II, being constructed on the land bearing Survey No.15, Hissa No.2 of Mouje Vanjarpada, Taluka Karjat, Dist. Raigad and bounded as on or towards East: Property bearing Survey No.65, West: Property bearing Survey No.76, South: adjoining property bearing Survey No.65, North: Zilla Parishad road belonging to Mr. Dhananjay Dattatraya Koli.
Boundary Description: East- Flat no.103 West- Open to Air North- Lift South- Staircase

2. Vide loan agreement dated 18.07.2023 you have acknowledged your liability to the Bank to the tune of Rs.27,55,300/- (Rupees Twenty Seven Lakhs Fifty Five Thousand Three Hundred only)

3. As you are aware, you have committed defaults in payment of instalments and interest on above loans/ outstanding from 08.11.2023 onwards and thereafter.

4. Consequently upon the defaults committed by you, your loan account has been classified as non-performing asset on 08.11.2023 in accordance with the Reserve Bank of India directives and guidelines. In spite of our repeated requests and demands you have not repaid the overdue loans including interest thereon.

5. Having regard to your inability to meet your liabilities in respect of the credit facilities duly secured by various securities mentioned in para 1 above, and classification of your account as a non-performing asset, we hereby give you notice under sub-section (2) of section 13 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and call upon you to pay in full and discharge your liabilities to the Bank aggregating Rs.27,38,628/- (Rupees Twenty Seven Lakhs Thirty Eight Thousand Six Hundred Twenty Eight only) + unapplied interest and other charges if any till the date of realization, as stated in para 1 above, within 60 days from the date of this notice. We further give you notice that failing payment of the above amount with interest till the date of payment, we shall be free to exercise all or any of the rights under sub-section (4) of section 13 of the said Act, which please note

6. Please note that, interest will continue to accrue at the rates specified in para 1 above for each credit facility until payment in full.

7. We invite your attention to sub-section 13 of section 13 of the said Act in terms of which you are barred from transferring any of the secured assets referred to in para 1 above by way of sale, lease or otherwise (other than in the ordinary course of business), without obtaining our prior written consent. We may add that non-compliance with the above provision contained in section 13(13) of the said Act, is an offence punishable under section 29 of the Act.

8. We further invite your attention to sub section (8) of section 13 of the said Act in terms of which you may redeem the secured assets, if the amount of dues together with all costs, charges and expenses incurred by the Bank is tendered by you, at any time before the date of publication of notice for public auction/inviting quotations/tender/private treaty. Please note that after publication of the notice as above, your right to redeem the secured assets will not be available.

9. Please note that this demand notice is without prejudice to and shall not be construed as waiver of any other rights or remedies which we may have, including without limitation, the right to make further demands in respect of sums owing to us.

Yours Faithfully,
Authorized Officer
Bank of Baroda

PAKKA
Packaging with a Soul
PAKKA LIMITED
Regd Office: 2nd Floor, 24/57, Birhanna Road, Kanpur -208001, Uttar Pradesh
Corp Office: Yash Nagar, Ayodhya - 224135, Uttar Pradesh
CIN: L24231UP1981PLC005294 | T: +91 5278 258174
E: connect@pakka.com | Website : www.pakka.com

NOTICE OF EXTRA-ORDINARY GENERAL MEETING, CUT-OFF DATE AND REMOTE E-VOTING INFORMATION TO THE MEMBERS

Notice is hereby given that the Extra-Ordinary General Meeting of the Company will be held on Thursday, 22nd February, 2024 at 10:00 a.m. (IST), in compliance with all the applicable provisions of the Companies Act, 2013 and the Rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with General Circular No.3/2022 dated 5th May, 2022 read with General Circular No.14/2020 dated 8th April, 2020, General Circular No.17/2020 dated 13th April, 2020, General Circular No.22/2020 dated 15th June, 2020, General Circular No.33/2020 dated 28th September, 2020, General Circular No.39/2020 dated 31st December, 2020, General Circular No.10/2021 dated 23rd June, 2021, General Circular No.20/2021 dated 8th December, 2021 and General Circular No.11/2022 dated 28th December, 2022 and other applicable circulars issued by the Ministry of Corporate Affairs ("MCA") and SEBI (collectively referred to as "relevant circulars"), to transact the business set out in the Notice calling the EGM.

Notice of the meeting, setting out the resolution proposed to be transacted there at, along with the explanatory statement and other relevant documents has been sent to all the Members of the Company whose email addresses are registered with the Company / Depository Participant(s). The aforesaid documents are also available on the website of the Company at <https://www.pakka.com>, website of BSE Limited at <https://www.bseindia.com>, website of National Stock Exchange of India Limited at <https://www.nseindia.com> and on the website of National Securities Depository Limited (NSDL) (agency for providing the Remote e-Voting facility and e-voting system during the EGM i.e. <https://www.evoting.nsdl.com>.

Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of SEBI (LODR), 2015, the Company is providing remote e-voting facility to its members to exercise their right to vote on the resolutions proposed to be transacted at the Extra-Ordinary General Meeting. The Company has arranged remote e-voting facility through NSDL e-Voting system.

Only a member whose name appears in the Register of Members as on cut-off date i.e. Friday, 16th February, 2024 shall be entitled to avail the facility of remote e-voting as well as voting at the General Meeting. Any person who becomes member of the Company after dispatch of the Notice of the meeting and is holding shares on Friday, 16th February, 2024, can use their existing user ID and password otherwise follow the detailed procedure mentioned in the Notice of Extra-Ordinary General Meeting. Remote e-voting facility shall commence on Monday, 19th February, 2024 (09.00 AM) to Wednesday, 21st February, 2024 (5.00 P.M.) (both days inclusive). The remote e-voting will be disabled by the NSDL after the said date and time.

The Company has appointed Mr. Amit Gupta, Practicing Company Secretary, Lucknow as the Scrutinizer to scrutinize the e-voting process in a fair and transparent manner.

If members have any queries or issues regarding attending EGM & e-voting from the e-Voting System, they may refer the Frequently Asked Questions ("FAQs") and e-voting user manual available at <https://www.evoting.nsdl.com/>, under help section or write an email to Ms. Pallavi Mahtre, Manager NSDL or Mr. Amit Vishal, Senior Manager NSDL at e-voting, or call on toll free no.1800 1020 990 and 1800 224430.

for Pakka Limited
Sd/-
Sachin Kumar Srivastava
Company Secretary & Legal Head
Membership No. F11111

Date: 31.01.2024
Place: Ayodhya

TRENT LIMITED
Regd. Office : Bombay House, 24 Homi Mody Street, Fort, Mumbai, Maharashtra, 400001

NOTICE is hereby given that the certificate(s) for the undermentioned securities of the Company has/have been lost/stolen and the holder(s) of the said securities/applicant(s) has / have applied to the Company to issue duplicate certificate (s). Any person who has a claim in respect of the said securities should lodge such claim with the Company at its, Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate(s) without further intimation.

Name(s) of Holder (s) (and Jt. Holder (s), if any)	Kind of Securities and Face Value	No. of Securities	Distinctive Number (s)
Gushasp B Forbes Mehra B Forbes Homai B Forbes	Equity Share Re. 1/-	800	3557211 - 3558010

Name of Shareholder
1st - Gushasp B Forbes
2nd - Mehra B Forbes
3rd - Homai B Forbes

Place : Mumbai
Date : 1.2.2024

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(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S MY OWN ECO ENERGY PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	M/S MY OWN ECO ENERGY PRIVATE LIMITED
2. Date of incorporation of corporate debtor	12/10/2011
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai.
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40106MH2011PTC313276
5. Address of the registered office and principal office (if any) of corporate debtor	401/406A WING 4TH FLR MHATRE PEN BUILDING SENAPATI BAPAT MARG BASAHEHS AMBEDKAR NAGAR DNDNR (W), Mumbai City, Mumbai, Maharashtra, India, 400029.
6. Insolvency commencement date in respect of corporate debtor	30/01/2024
7. Estimated date of closure of insolvency resolution process	28/07/2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Bharat Ramakant Upadhyay Reg. No.: IBI/PA-002/IP-NO0120/2017-18/10289
9. Address and e-mail of the interim resolution professional, as registered with the Board	507, 5th floor, C2 Wing, Skyline Wealth Space, Skyline Oasis Complex, Premier Road, Near Vidyalay Station, Ghatkopar- West, Mumbai - 400086 Email id registered with IBI: bn.upadhyay@hotmail.com
10. Address and email to be used for correspondence with the interim resolution professional	507, 5th floor, C2 Wing, Skyline Wealth Space, Skyline Oasis Complex, Premier Road, Near Vidyalay Station, Ghatkopar- West, Mumbai - 400086 Email id registered with IBI: bn.upadhyay@hotmail.com Claims to be sent on Email Id: bn.upadhyay@gmail.com and bn.upadhyay@insolvencyresolution.com
11. Last date for submission of claims	13/02/2024, being the 14th day from the date of receipt of order.
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives (are available at:	NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/S My Own Eco Energy Private Limited on 30th January, 2024.

The creditors of M/S My Own Eco Energy Private Limited, are hereby called upon to submit their claims with proof on or before 13th Day of February, 2024 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of Authorised representative from among the three insolvency professionals listed against entry No.13 to act as Authorised representative of the class [specify class] in Form CA - Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Bharat Ramakant Upadhyay
Interim Resolution Professional
Reg. No.: IBI/PA-002/IP-NO0120/2017-18/10289
Date: 31/01/2024
Place: Mumbai

VIMTA LABS LIMITED
Plot Nos. 141/2 & 142, IDA, Phase - II, Cherlapally, Hyderabad - 500 051
CIN : L24110TG1990PLC011977

Statement of Unaudited Consolidated Financial Results for the Quarter and Nine Months Ended December 31, 2023
(Amount in INR millions, except Earnings Per Share)

S. No.	Particulars	Quarter Ended			Nine Months Ended			Year ended
		31 Dec 23 (Unaudited)	30 Sep 23 (Unaudited)	31 Dec 22 (Unaudited)	31 Dec 23 (Unaudited)	31 Dec 22 (Unaudited)	31 Mar 23 (Audited)	
1	Total Income from Operations	816.79	734.09	773.84	2,385.73	2,363.70	3,181.90	
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	135.05	83.89	140.79	381.97	484.43	649.97	
3	Net Profit / (Loss) for the period before Tax (after Exceptional and/or Extraordinary Items)	135.05	83.89	140.79	381.97	484.43	649.97	
4	Net Profit / (Loss) for the period after Tax (after Exceptional and/or Extraordinary Items)	101.32	63.28	102.41	286.58	354.89	481.72	
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and other Comprehensive Income (after tax)]	101.26	63.23	101.78	286.40	353.00	481.46	
6	Equity Share Capital	44.33	44.29	44.25	44.33	44.25	44.26	
7	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet of the previous year						2,773.60	
8	Earnings Per Share (of Rs.2/- each) (for continuing and discontinued Operations)							
	1. Basic (INR)	4.57	2.85	4.62	12.93	16.04	21.77	
	2. Diluted (INR)	4.50	2.83	4.51	12.73	15.71	21.35	

Notes:

- The above is an extract of the detailed format of Quarterly and Nine Months ended Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on the Company's Website (www.vimta.com) and on the websites of BSE Limited (www.bseindia.com) and the National Stock Exchange of India Limited (www.nseindia.com).
- The above unaudited standalone financial results for the quarter and nine months ended December 31, 2023 have been reviewed and recommended by the Audit Committee and approved by the Board in its meeting held on January 31, 2024.
- Figures of the previous periods have been regrouped/recast/reclassified wherever considered necessary.

For and on behalf of the Board of Directors of
Vimta Labs Limited
CIN: L24110TG1990PLC011977

Place : Hyderabad, INDIA
Date : January 31, 2024

Harita Vasireddi
Managing Director

E-AUCTION SALE NOTICE
FOR SALE OF RNP MARKETING AND CARGO PRIVATE LIMITED
(In Liquidation) (CIN: U01100MH2008PTC187995)
Room No. F-203, Nandanvan Apts., Dahanukar Wadi, New Link Road, Opp. Lalji Pada Police Station, Kandivali West, Mumbai - 400067, Maharashtra, India.
(Sale under Insolvency and Bankruptcy Code, 2016)

Notice is hereby given to public in general that the undersigned Liquidator of RNP Marketing and Cargo Private Limited (RNP/Corporate Debtor), in Liquidation, appointed by the Hon'ble National Company Law Tribunal, Mumbai, Court-1 (Adjudicating Authority/NCLT) vide order dated 11.10.2023 (Liquidation Order) intends to sell the Corporate Debtor -

(A) Firstly, as a going concern;
(B) in the event of failure of option (A), by way of sale of assets of the Corporate Debtor in a slump sale;
(C) in the event of failure of option (A) and (B), by way of sale of assets-Immovable Property of the Corporate Debtor forming part of the liquidation estate of Corporate Debtor; and/or
(D) by way of Sale of assets-Movable Property of the Corporate Debtor. Pursuant to the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 (Liquidation Regulations), through e-auction on "as is where is basis", "as is what is basis", "whatever there is basis" and "without recourse basis". The details regarding the Corporate Debtor are available on <https://eauctions.co.in> in Email ID: admin@eauctions.co.in Mobile No. +91 9870099713

Auction Date and time

Block	Description of Assets	Reserve Price	EMD	Bid Incremental Value
A	Sale of Corporate Debtor as a Going Concern as per Regulation 32(e) of the IBI Liquidation Process Regulation 2016.			
	RNP Marketing and Cargo Private Limited- Sale of the Corporate Debtor as a Going Concern (without liabilities and excluding cash and bank balances) "As is where is, As is what is, Whatever There is Basic and Without recourse basis".	2,60,00,000	10%	5,00,000
B	Sale of assets of the Corporate Debtor in a slump sale as per Regulation 32(b) of the IBI Liquidation Process Regulation 2016			
	RNP Marketing and Cargo Private Limited - Sale of the Corporate Debtor in Slump Sale	2,55,37,500	10%	5,00,000
C	Sale of assets in Parcels - Immovable Property, as per Regulation 32(d) of the IBI Liquidation Process Regulation 2016.			
	Non-Agricultural Land Survey No. 9, 11, 30/2 and 32/02 at Village Shiraswadi, Near MNS Office, Taluka Shirala, District Sangli -415405, Total Area in Sq. Mtrs.	2,37,00,000	10%	5,00,000
D	Sale of assets in Parcels - Movable Property, as per Regulation 32(f) of the IBI Liquidation Process Regulation 2016.			
(i)	BMW Sedan White Car Series V Car-Registration No. MH-46AX 2085 Registration Year: 2013	7,87,500	10%	10,000
(ii)	Volvo XC 60 D-5 Black Saloon (D) Car-Registration No. MH-46BA 9994 Registration Year: 2017	10,50,000	10%	10,000

Please note that the e-Auctions would be conducted on 01-03-2024 for RNP Marketing and Cargo Private Limited (In Liquidation) in three stages. Option A as detailed above would be first auction for the sale of Corporate Debtor as going concern. In case, the first auction fails, Option B as detailed above would be second auction for sale of assets of the Corporate Debtor in a slump sale. In case Option A and Option B fails, the third auction for sale of assets of Immovable Property of the Corporate Debtor and sale of assets of Movable Property of the Corporate Debtor (Option D) would be undertaken. Option C & D can be bought independently by the bidders.

Sale will be done by the undersigned through e-Auction service provider i.e., Linkstar Infosys Private Limited. The sale shall be subject to the terms and conditions prescribed in the Process Memorandum available on <https://eauctions.co.in> and the following conditions:

- The particulars of the Corporate Debtor specified in the table above have been stated as per best knowledge.
- Information available with the Liquidator on bona fide basis. It is clarified that the Liquidator makes no representation regarding the accuracy of the status of the details.
- The prospective bidders are also advised to make their own independent inquiries regarding the Corporate Debtor.
- The liabilities of the Corporate Debtor shall be settled in accordance with Section 53 of the Insolvency and Bankruptcy Code, 2016.
- If any offer is received within the last 5 (five) minutes of closure time, the bidding time will be extended automatically by another 5 (five) minutes; the auction will automatically get closed at the extended 5 (five) minutes.

Jitender Kolhari
Liquidator of RNP Marketing and Cargo Private Limited
(Appointed as per the Hon'ble NCLT Mumbai Bench - I, Order dated 11th October 2023, Copy of Order made available on 18th October 2023)
IBBI/PA-001/IP-PO0540/2017-2018/10965
AFA: AA/10965/02/040924/105985 valid upto 04/09/2024
Reg. Address with IBI: 702, Orchid A Wing, Evershine Park CHS, Off Veera Desai Road, Andheri West, Mumbai - 400053, Maharashtra
Reg. Email ID with IBI: jitenderkolhari@rediffmail.com
Project Specific Email ID for Correspondence: liquidatorrmp@gmail.com

Date: 1st February 2024
Place: Mumbai

Welspun INVESTMENTS & COMMERCIALS LIMITED
CIN - L52100GJ2008PLC055195
Regd. Office : Welspun City, Village Versamed, Taluka Anjar, Dist. Kutch, Gujarat 370110
Corporate Office : Welspun House, 7th Floor, Kamata City, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400013.
Website : www.welspuninvestments.com

STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER AND NINE MONTHS ENDED 31 DECEMBER 2023 (₹ in Lakhs)

Sr. No.	Particulars	Quarter Ended			Nine Months Ended			Year Ended
		31/12/2023 (Unaudited)	30/09/2023 (Unaudited)	31/12/2022 (Unaudited)	31/12/2023 (Unaudited)	31/12/2022 (Unaudited)	31/03/2023 (Audited)	
1	Total Income from Operations (net)	14.00	386.40	9.00	402.21	422.04	765.42	
2	Net Profit/(Loss) for the period (before Tax and Exceptional Items)	6.58	379.17	(0.57)	379.40	397.24	732.00	
3	Net Profit/(Loss) for the period before tax (after Exceptional Items)	6.58	379.17	(0.57)	379.40	397.24	732.00	
4	Net Profit/(Loss) for the period after tax (after Exceptional Items)	4.81	285.65	(0.40)	284.03	297.63	548.18	
5	Total Comprehensive income for the period [Comprising Profit/(Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	10,971.35	11,596.13	84.35	29,461.54	8,361.18	4,688.30	
6	Equity share capital (Face Value ₹ 10 each)	365.45	365.45	365.45	365.45	365.45	365.45	
7	Reserves (excluding Revaluation Reserves as per balance sheet of previous accounting year)	-	-	-	-	-	18,771.64	
8	Earnings per share of ₹ 10 each (for continuing operations) Basic and diluted EPS (₹)	0.13	7.82	(0.02)	7.77	8.14	15.00	

Notes:

- The above unaudited financial results of the Company have been prepared in accordance with Indian Accounting Standards (Ind AS) prescribed under Section 133 of the Companies Act, 2013 ("the Act") read with Rule 3 of the Companies (Indian Accounting Standards) Rules, 2015, as amended. These results have been subject to limited review by the statutory auditors of the Company in line with the Regulation 33 of SEBI (Listing Obligations & Disclosure requirements) Regulations, 2015.
- The above unaudited financial results have been reviewed by the Audit Committee in its meeting held on 31 January 2024 and taken on record by the Board of Directors of the Company in the Board meeting held on that date.
- The Company is engaged primarily in the business of investment activities and accordingly, there are no separate reportable segments as per Ind AS 108 - Operating Segments. The Company operates in a single geographical segment i.e. domestic.
- The Company is a Core Investment Company (CIC) which is categorised as non-deposit taking Core Investment Company and not required to register with Reserve Bank of India (RBI) as per the provisions of Master Direction - Core Investment Companies (Reserve Bank) Directions, 2016. Accordingly, the Company has prepared and presented its financial results as prescribed by Schedule III Division III of the Companies Act, 2013.
- Previous period's figures have been regrouped/reclassified, wherever necessary, to correspond with those of current period.
- The above is an extract of the detailed format of audited financial results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the audited financial results is available on the websites of the Stock Exchanges (www.nseindia.com, www.bseindia.com) and the Company's websites (www.welspuninvestments.com)

For Welspun Investments and Commercials Limited
Atul Desai
Chairman
Date: 31 January 2024

BANAS FINANCE LIMITED
L65910MH1983PLC030142
Address: E-109, CRYSTAL PLAZA, NEW LINK ROAD, ANDHERI (WEST), MUMBAI MH 400053 IN
Email id: banasfin@gmail.com, website: www.banasfinance.wordpress.com

(EXTRACT OF STANDALONE & CONSOLIDATED UN-AUDITED FINANCIAL RESULT FOR THE QUARTER ENDED ON 31ST DECEMBER, 2023)

Amount in Lakhs

Sr. No.	Particulars	Standalone			Consolidated		
		31st Dec 2023 (Un-Audited)	31st Dec 2022 (Un-Audited)	31st March, 2023 (Audited)	31st Dec 2023 (Un-Audited)	31st Dec 2022 (Un-Audited)	31st March, 2023 (Audited)
1	Total income from operations	1158.07	241.915	1977.005	1158.07	241.915	1977.005
2	Net Profit/Loss for the Period Before tax and exceptional items	-578.148	-641.801	-9969.012	-578.149	-641.801	-9969.012
3	Net Profit / (Loss) before tax after exceptional items	-578.148	-641.801	-9969.012	-578.149	-641.801	-9969.012
4	Net Profit / (Loss) after Tax and Exceptional Items	-578.148	-641.801	-5476.137	-578.149	-641.801	-5476.137
5	Total Comprehensive Income	-578.148	-641.801	-5476.137	-577.765	-553.745	-5408.958
6	Paid-up Equity Share Capital	4804.623	4804.623	4804.623	4804.623	4804.623	4804.623
7	Earning Per Share Basic	-1.203	-1.336	-11.398	-1.091	-1.194	-11.096
	Diluted	-1.203	-1.336	-11.398	-1.091	-1.194	-11.096

Note:
The above is an extract of the detailed format of Standalone & Consolidated Quarterly Un-Audited Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full financial results are available on Stock Exchange website (www.bseindia.com) and on the Company's website www.banasfinance.wordpress.com

FOR BANAS FINANCE LIMITED
SD/-
GIRRAJ KISHOR AGRAWAL
DIRECTOR
DIN: 00290959

Place: Mumbai
Date: 31/01/2024

VIMTA LABS LIMITED
Plot Nos. 141/2 & 142, IDA, Phase - II, Cherlapally, Hyderabad - 500 051
CIN : L24110TG1990PLC011977

Statement of Unaudited Standalone Financial Results for the Quarter and Nine Months Ended December 31, 2023
(Amount in INR millions, except Earnings Per Share)

S. No.	Particulars	Quarter Ended			Nine Months Ended			Year ended
		31 Dec 23 (Unaudited)	30 Sep 23 (Unaudited)	31 Dec 22 (Unaudited)	31 Dec 23 (Unaudited)	31 Dec 22 (Unaudited)	31 Mar 23 (Audited)	
1	Total Income from Operations	800.97	722.63	764.97	2,345.53	2,343.13	3,151.16	
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	125.98	78.49	136.96	359.86	478.53	638.31	
3	Net Profit / (Loss) for the period before Tax (after Exceptional and/or Extraordinary Items)	125.98	78.49	136.96	359.86			

